

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

C.P. No. 230 of 1997
in O.A. 1633 of 1991

New Delhi, this the 4th day of November, 1997

Hon'ble Dr. Jose P. Verghese, Vice Chairman(J)
Hon'ble Mr. N. Sahu, Member(Admnv)

Shri Nazir Ahmad Farooqi,
S/o Sh. Hissam-ud-Din, R/o
J-959, Palam Vihar, Gurgaon,
Haryana
(in person)

-PETITIONER

Versus

Shri Vijay Baquaya, IAS, Additional
Chief Secretary Incharge Forest
Department, Govt. of Jammu & Kashmir
Through Resident Commissioner, Govt.
of Jammu & Kashmir, 5, Prithvi Raj
Road, New Delhi.

-RESPONDENT

(By Advocate - Shri J.S. Manhas)

ORDER (Oral)

By Dr. Jose P. Verghese, VC(J)-

The petitioner submits that so far he has received almost an amount of above Rs. 5 lakhs after retirement, partly in 1993 and the remaining in the year 1997. His allegation is that he has been approaching this Court for more than 60 times to seek justice. Being a superannuated employee we had given sufficient indulgence and since we are satisfied that substantial compliance has been done to the orders of the Tribunal and on the basis of the undertaking given by the respondent that if any representation is made for any further dues in the perspective of the petitioner, the same shall be replied to within four weeks from the date of receipt of the said representation, a liberty is given to the petitioner to make a representation and

include all details of what is left over in a tabulated form and the respondent shall reply against each of the points raised by the petitioner in his representation. With this, the CP is disposed of. Notices are discharged. No costs.

N. Sahu

(N. Sahu)

Member (Admnv)

Dr. Jose P. Verghese

Vice Chairman (J)

rkv.